मध्य प्रदेश सरकार से पूछताछ की जा रही है। सूचना सभा-पटल पर रख दी जायगी।

Restraint on excessive income arising from property and enterprise

4496. SHRI S. M. BANERJEE: Will the Minister of FINANCE be pleased to state:

(a) whether any Plan has been chalked out to have maximum restraint on excessive income arising from property and enterprise; and

(b) if so, the salient features of the Plan?

THE MINISTER OF FINANCE (SHRI YESWANTRAO CHAVAN): (a) and (b). The totality of measures taken by the Government in recent years, such as the increase in the rates of personal taxation, step-up in the rates of wealth and additional wealth tax on urban lands and buildings, and extension of wealth tax to agricultural property impose a virtual ceiling on incomes and also curb excessive accumulation of wealth. In order to further reduce inequalities in income and wealth, it is proposed to introduce a Bill in Parliament imposing a ceiling on ownership of urban property.

आर्थिक विकास के सम्बन्ध में राष्ट्रीय व्यावहारिक आर्थिक अनुसन्धान परिषद के विचार

4497. डा० लक्ष्मीनारायण पांडेय : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राष्ट्रीय व्यावहारिक आर्थिक अनुसंधान परिषद ने दिल्ली में हुई एक गोष्ठी में यह विचार व्यक्त किए थे कि वर्तमान आर्थिक प्रगति एवं राष्ट्रीय आय में गतिरोध पैदा हो गया है ;

(ख) क्या उक्त परिषद ने यह भी कहा था कि औद्योगिक प्रगति की वर्तमान दर मुद्रा स्फीती रोकने में असमर्थ हैं ; और

(ग) यदि हां, तो सरकार द्वारा इस गतिरोध को दूर करने एवं मुद्रा स्फीति रोकने हेतु क्या कदम उठाए गए हैं ?

वित्त मंत्री (श्री यशवन्तराव चव्हाण) : (क) सरकार को राष्ट्रीय व्यावहारिक आर्थिक अनुसंधान परिषद् द्वारा हाल ही में आयोजित ऐसी किसी गोष्ठी के बारे में कोई जानकारी नहीं है।

(ख) और (ग). ये प्रश्न उपस्थित नहीं होते।

Reorganisation of IMPEC

4498. SHRI SUKHDEO PRASAD VERMA:

SHRI S. A. MURUGANANTHAM:

Will the Minister of FOREIGN TRADE be pleased to state:

(a) whether Government are considering a proposal to re-organise the Indian Motion Pictures Export Corporation; and

(b) if so, the changes proposed to be made and the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE): (a) and (b). Now that both imports and exports of feature films have been cannalised, through the State Trading Corporation, it is not considered necessary to re-